

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-123/2003/1879/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Mallika Dutta,  
Member, MACT,  
Kamrup, Amingaon.

Dated Guwahati the 9<sup>th</sup> March, 2023.

Sub: **Earned leave.**

Ref:- Your letter No. MACT/K-A/72/2023 dtd. 03.03.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 12 days from 13.03.2023 to 24.03.2023** (prefixing 11.03.2023 & 12.03.2023; suffixing 25.03.2023 & 26.03.2023). Further, you have been asked to hand over charge to the District and Sessions Judge, Kamrup, Amingaon and in his absence to the in-charge District & Sessions Judge, Kamrup, Amingaon, before proceeding on leave.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO. HC. VII-123/2003/1880-1882/dated 9.3.23**

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The District and Sessions Judge, Kamrup, Amingaon.
- ✓ 3. The Project Manager, Gauhati High Court.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**